

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-348(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
17.07.2018**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

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|----------|--|--|--|--|
| Present: | Mr. Alok Kumar Kuchhal (IRP) in Person | | | |
| | Mr. Manish Jain, Advocate for IRP | | | |
| | Mr. Monamshel Maring, Advocate for Operational Creditor | | | |
| | Ms. Deepika Sharma, Advocate for Ex-Director of Corporate Debtor | | | |

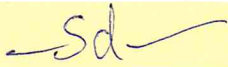
ORDER

In view of the peculiar circumstances and the submissions made before this Bench, it is noted that the petition under Section 9 had been Admitted by the Bench comprising of the undersigned and Mr. S. K. Mohapatra, Member (T) on 8th December, 2017. Somehow it was not reflected on the cause list of that date. The Bench Officer has apprised this Bench that the order was uploaded on 19th January, 2018. Id. Counsels submit that they never received any intimation and were not aware of the petition being Admitted.

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List this case before the Special Bench on 20th July, 2018 for due consideration.

In the meantime, the IRP mentioned in the petition, who is present in Court, is directed to take all steps that are necessary for Resolution Plan as mandatory under the Code.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)